

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL Diary No(s). 41324/2019

(Arising out of impugned final judgment and order dated 09-09-2013 in TA No. 395/2010 passed by the Armed Force Tribunal Regional Bench At Chandimandir)

NO. 15138812Y L/NK GURSEWAK SINGH

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

IA No. 186706/2019 - CONDONATION OF DELAY IN FILING

IA No. 186710/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 186703/2019 - LEAVE TO APPEAL U/S 31(1) OF THE ARMED FORCES TRIBUNAL ACT, 2007)

Date : 04-07-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. RAVINDRA BHAT  
HON'BLE MR. JUSTICE ARAVIND KUMARFor Petitioner(s) Mr. Abhimanyu Tewari, AOR  
Ms. Eliza Barr, Adv.  
Mr. Sidhhant Saroha, Adv.  
Mr. Tushar Bathija, Adv.  
Mr. Neiketou Rio, Adv.For Respondent(s) Mr. R Bala, Sr. Adv.  
Ms. Rukhmini Bobde, Adv.  
Ms. Priyanka Das, Adv.  
Mr. Shiv Mangal Sharma, Adv.  
Mr. A K Kaul, Adv.  
Mr. Rajan Kumar Chourasia, Adv.  
Ms. Sweksha, Adv.  
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Appeal admitted.

List for hearing on 12.7.2023.

(DR. NAVEEN RAWAL)  
ASST. REGISTRAR-cum-PS(MATHEW ABRAHAM)  
COURT MASTER (NSH)